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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 62/2015-2020
NEW DELHI, DATED THE 24 March, 2017

Subject: Amendments in Appendix 4J of Hand Book of Procedures 2015-20 and in General Notes for Chemicals and Allied Products of Standard Input Output Norms (SION) relating to Export Obligation Period under Advance Authorizations.

In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade makes the following amendment in Appendix 4J of Hand Book of Procedures 2015-2020:

APPENDIX –4J

(Please see paragraph 4.42 of HBP)

Export Obligation Period for Specified Inputs with Pre-import Condition under Advance Authorizations.
(Inputs/import items sourced under the Authorisation have to be processed and exported)

Serial No.	Import Item(s)	Export Obligation Period with pre-import condition from the date of clearance of each import consignment by Customs Authority
1	<u>Spice</u> (a) Pepper; cardamom and chilies for Value Addition purpose like crushing / grinding /sterilisation or for manufacture of oils and oleoresins and not for simple cleaning, grading, repacking etc.	120 days However, for imports completed up to 31.12.2008, Export Obligation Period (EOP) shall be 150 days.
	(b) Spices other than pepper, cardamom and chilies for manufacture of Spice oils. Oleoresin	12 months.
	(c) Other than (a) & (b) above.	90 days
2	Drugs imported from unregistered source (with a specific export order and pre-import condition)	12 months
3	Penicillin and its salts [ITC(HS) Code No. 29411010] and 6-APA (ITC HS Code No. 29411050), if imported from unregistered Source	12 months

4	Tea	6 months
5	Coconut Oil	90 days
6	Silk in any form	9 months
7	Precious Metal Gold/Silver/Platinum	120 days
8	Raw Sugar	6 months
9	Natural Rubber	6 months
10	Import items as allowed under notified SION/prior fixation of norms by NC for export of items covered under Chapter 7 and Chapter 15 of ITC(HS) Schedule 2, in terms of Para 4.05 of HBP	90 days
11	Fabrics including interlining under Special Advance Authorization Scheme for export of Articles of Apparel and Clothing Accessories (Para 4.04A of FTP 2015-20)	18 months as allowed in Para 4.22(i) of FTP from the date of issue of Authorisation (not from the date of import) and further extension as allowed in Para 4.42(a), (b), (c) and (e) of HBP.

2. The General Note No. 15 for Chemical and Allied Products of Standard Input Output Norms (SION) is amended to read as under:

15. Wherever, import of Penicillin and its salts (ITC HS Code No. 29411010) or import of 6-APA (ITC HS Code No. 29411050) is allowed as an input item under Advance Authorization Scheme, the export obligation period for such Authorisations shall be restricted to 12 months from the date of clearance of each import consignment with pre-import condition if imports are made from unregistered source. No further extension in export obligation period shall be allowed in these Authorisations. The licensing authority shall make an endorsement in the Advance Authorization to this effect. If imports made from registered source as per provisions of Drugs and Cosmetics Act, then the export obligation period shall be normal period as allowed in Para 4.22(i) of FTP.

Effect of this Public Notice:

With this Public Notice, clarity is brought about applicability of Pre-import condition for inputs/import items specified in Appendix 4J. Amendment is also carried out in General Note No. 15 of Chemical and Allied Products (SION Book) to align with Appendix 4J.


(A. K. Bhalla)

Director General of Foreign Trade

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